Excise duty and taxes on petroleum products

- 538. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:
- (a) the reasons for petrol and diesel remaining costly in the country despite global oil prices at a record low;
- (b) amount earned through excise duty and other taxes on petroleum products since last four years, year- wise, till January, 2016; and
 - (c) why the Government not passing on the benefit to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) The Retail Selling Price (between April, 2015 and February, 2016) of Petrol in Delhi has changed from ₹ 66.67 per litre (on 01.07.2015) to ₹ 60.00 per litre (on 01.02.2016) while the Retail Selling Price of Diesel in Delhi has changed from ₹ 52.30 per litre (on 01.06.2015) to ₹ 44.70 per litre (on 01.02.2016).

Central Excise revenue collections from all excise duties on petroleum products [including Basic Excise Duty, Additional Duty of Excise levied under section 111 of the Finance (No.2) Act, 1998 (in case of Petrol) and section 133 of the Finance Act, 1999 (in case of Diesel), Special additional excise duty levied under section 147 of the Finance Act, 2002 (in case of Petrol)] in 2012-13, 2013-14, 2014-15 and current financial year 2015-16 (upto January, 2016) were as under:

(All figures in ₹ crore)

Petroleum product	F.Y.	F.Y.	F.Y.	F.Y.
	2012-13	2013- 14	2014-15	2015-16
				(upto January 2016)
Petrol	23,710	22,424	30,826	41,692
Diesel	22,512	27,146	42,464	74,867
Petroleum Gases and other gaseous hydrocarbons	1,654	1,613	1,998	1,561

Collection of pending Corporate Tax arrears

- 539. SHRI K.K. RAGESH: Will the Minister of FINANCE be pleased to state:
- (a) what is the total amount of Corporate Tax demand pending for collection up to the month of February, 2016, from the corporate defaulters;
- (b) whether the Government has any specific plans to collect the pending Corporate Tax arrears from these corporates; and